GOVERNMENT OF INDIA MINISTRY OF AYURVEDA, YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH)

RAJYA SABHA UNSTARRED QUESTION NO.2246 TO BE ANSWERED ON 6TH DECEMBER, 2016

HOMOEOPATHY MARKET AS ORGANISED SECTOR

2246. SHRI DEVENDER GOUD T.:

Will the Minister of AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY be pleased to state:

- (a) whether it is a fact that Homoeopathy market is to the tune of `3000 crores;
- (b) whether it is also a fact that only 10 per cent of it is in the organised sector; and
- (c) if so, how the Ministry is planning to bring homoeopathy sector into an organised one and spread to other countries?

ANSWER

THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYURVEDA, YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (SHRI SHRIPAD YESSO NAIK)

- (a): As per the study cum survey to assess the demand and supply of medicinal plants in India conducted by Indian Council of Forestry Research and Education, the import value of Homoeopathy medicaments is 9330.3 lakhs and export value is 358.2 lakhs during the year 2014-15.
- (b) & (c): As on 01.04.2015, there are 403 Homoeopathic licensed Pharmacies in the country.

The Homoeopathy drug related matters are governed under Drugs and Cosmetics Act, 1940 and Drugs and Cosmetics Rules, 1945.

The Drugs and Cosmetics Rules, 1945 under the Drugs and Cosmetics Act, 1940 specify the provisions for grant of licenses for sale of Homoeopathic medicines under Part VI-A of the Drugs and Cosmetics Rules, 1945.

The Drugs and Cosmetics Rules, 1945 under the Drugs and Cosmetics Act, 1940 specify the provisions for grant of licenses for manufacture of Homoeopathic medicines under Part VII-A of the Drugs and Cosmetics Rules, 1945.

As per rule 85-E(2) of Drugs and Cosmetics Rules, 1945 all manufacturing units have to comply with the Good Manufacturing Practices(GMP) guidelines for obtaining license from the concerned State Drug licensing authority.